

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2203
TO BE ANSWERED ON 28TH JULY, 2017**

MOBILE FOOD TESTING LABS

**2203. SHRI RAMDAS C. TADAS:
SHRI K. PARASURAMAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that alloxan chemicals are used in the manufacture of refined flour and it leads to diabetic and heart related disease and if so, the details thereof;
- (b) whether a study has been conducted by the Food Safety and Standards Authority of India to examine the contents of food items sold in the restaurants and streets, if so, the details thereof;
- (c) the action taken by the Government in this regard;
- (d) whether the Government has set up mobile food testing laboratories under FSSAI across the country and if so, the details thereof along with the scope and testing process in such laboratories; and
- (e) the States where such mobile food labs are proposed to be set up in the country including Maharashtra?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): Alloxan is not permitted for use in refined flour as per the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 as amended from time to time.
- (b) & (c): The implementation and enforcement of food standards prescribed for various articles of food under the Food Safety and Standards Act, 2006 and rules and regulations thereunder, is primarily the responsibility of the State/Union Territory Governments. Regular surveillance, monitoring, inspection and random sampling of food products are undertaken by the officials of Food Safety Departments of the respective States/ UTs to check that they comply with the standards laid down under Food Safety and Standards Act, 2006 and rules and regulations thereunder, In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006.
- (d): No.
- (e): State-wise details (including Maharashtra) of Mobile Food Testing laboratories proposed to be set up, subject to readiness of the States/UTs, under the 'Strengthening of Food Testing System in the Country Including Provision of Mobile Food Testing Labs' Scheme rolled out by the Food Safety and Standards Authority of India (FSSAI) with an outlay of Rs. 481.95 Crore for the period from 2016-17 to 2018-19, are given at **Annexure**.

Number of mobile laboratory proposed in states/UT

S. No.	State/UT	No. of Mobile Food Labs proposed
1.	Andhra Pradesh	1
2.	Arunachal Pradesh	1
3.	Assam	2
4.	Bihar	2
5.	Chhattisgarh	2
6.	Goa	1
7.	Gujarat	2
8.	Haryana	2
9.	Himachal Pradesh	2
10.	Jammu & Kashmir	3
11.	Jharkhand	2
12.	Karnataka	2
13.	Kerala	1
14.	Madhya Pradesh	3
15.	Maharashtra	2
16.	Manipur	2
17.	Meghalaya	2
18.	Mizoram	2
19.	Nagaland	2
20.	Odisha	2
21.	Punjab	2
22.	Rajasthan	2
23.	Sikkim	1
24.	Tamil Nadu	2
25.	Telangana	1
26.	Tripura	2
27.	Uttar Pradesh	4
28.	Uttarakhand	1
29.	West Bengal	1
30.	GNCT Delhi	3
31.	Puducherry	1
32.	Chandigarh	1
33.	Andaman & Nicobar	1
34.	Lakshadweep	1
35.	Daman & Diu	1
36.	Dadar & Nagar Haveli	
Total		62